

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8118 of 2021

Sunil Sao ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. K. S. Nanda, Advocate
For the State : Mr. Sunil Kumar Dubey, A.P.P.

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Muffasil P.S. Case No. 116 of 2021.

The petitioner and other accused persons were apprehended by the police while trying to take out the transformer from Electric Sub Station, Demotanr.

Although the petitioner has got a criminal antecedent, but regard being had to the nature of offence and the fact that he is in custody since 13.05.2021, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Hazaribagh in connection with Muffasil P.S. Case No. 116 of 2021.

(RONGON MUKHOPADHYAY,J.)